

06.12.2019  
ct.32 sb

**CIRCUIT BENCH OF CALCUTTA HIGH COURT  
AT JALPAIGURI**

**CRR No. 51 of 2019**

**In the matter of : Prasenjit Ray @ Prasenjit Roy & Ors.**  
... Petitioners.

Mr. Arijit Ghosh  
... For the petitioners.

Mr. Nilay Chakraborty,  
Mr. S. S. Sikdar  
.... For the State.

It has been brought to my notice that an inadvertent typographical error had crept into the judgment and order dated 14.11. 2019 passed by this Court in CRR No. 51 of 2019. At the fifth line from the bottom in the first page of the said order instead of “the opposite party no.2”, it should actually be “the petitioner no.2”. The inadvertent error is hereby corrected.

The judgment and order dated 14.11.2019 passed in this case shall always be read conjointly with this order.

Urgent photostat certified copy of this order, if applied for, is to be given to the parties upon usual undertakings.

**(Jay Sengupta, J.)**